



NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD AT 10.30 AM ON 06-06-2018

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL
SHRI S. VIJAYARAGHAVAN, MEMBER (TECHNICAL)

APPLICATION NUMBER : IA/194/2018 & ~~IA/195/2018~~
PETITION NUMBER : CP/58/2017
NAME OF THE PETITIONER(S) : MANGALCHAND C.SURANA
NAME OF THE RESPONDENT(S) : ANUSH SHARES & SECURITIES PVT LTD
SECTION : 241/242

Sl.No.	NAME (IN CAPITAL)	REPRESENTED BY	SIGNATURE
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1	Aashish Jain davin Jose Josep Laveen Sai	Counsel for Petitioner	
2	Prabeshad Bhut	Counsel for R1 & R2	

ORDER

Counsels representing both the parties are present. In IA/194/2017 and IA/195/2017, counsel for the applicant/petitioner insisted for issuing specific order in relation to interim prayer. Counsel for respondent opposed. Considering the submissions of the applicant's counsel, the respondents/directors are directed not to proceed or make any changes in the composition of the Board of Directors till further orders. The respondents are directed to file counters in these IAs. At request, time is enlarged. Put up on 12.07.2018

sd
(S VIJAYARAGHAVAN)
Member (Technical)

sd
(K ANANTHA PADMANABHA SWAMY)
Member (Judicial)

knp